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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 1778 of 1993

Dinesh Sharma

.... Applicant

Versus

Union of India and Ors

.... Respondents

CORAM:

HONMABLE MISS. USHA SEN, MEMBER(A)

HONMABLE MR. T.L. VERMA, MEMBER(J)

( By Hon. Miss. Usha Sen, Member(A)

Shri R. Prasad <sup>counsel</sup> for the applicant.  
In this O.A., the applicant <sup>has</sup> sought the relief to be absorbed on the post of Boatman/Khalasi in the office of the respondent no.3. The applicant made a representation addressed to respondent no.3 on 13.4.93 to this effect but no reply has been given. The applicant states that he would make a fresh representation within a period of one month from date for regularisation of his services. We consider that no prejudice would be caused to the respondents by giving them a direction, ~~and we therefore~~, ~~direct the respondents accordingly~~ that the representation if made by the applicant within one month should be considered on merits and decided in accordance with law within a period of two months from the date ~~of~~ it is received by the respondents. The decision taken should be communicated to the applicant by a ~~re~~asoned reply within this period.

2. With this direction this O.A. is disposed of.

  
T.L. Verma  
Member (J)

  
Usha Sen  
Member (A)

Dated: March 2nd, 1994

Uv/